P-24039/78/2022-IPR-VI

Government of India

Ministry of Commerce & Industry Department for Promotion of Industry and Internal Trade IPR-CIPAM Section

Vanijya Bhawan, New Delhi. Dated: 10th May, 2024

ORDER

Sanction of the President is hereby conveyed for the deputation of Mr. Sukhdeep Singh, Deputy Controller, O/o CGPDTM to Geneva for participating in the Diplomatic Conference to Conclude an International Legal Instrument Relating to Intellectual Property, Genetic Resources and Traditional Knowledge Associated with Genetic Resources from May 13 to 24, 2024 (excluding travel time and enforced half, if any)

- 2. The tour of officer will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
- 3. The terms and conditions of the deputation are as under:
 - i. **Period of deputation:** The officer will be on deputation for 12 days (i.e. from May 13 to 24, 2024), excluding journey time and enforced halts, if any.
 - ii. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
 - iii. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
 - iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Organization (WIPO). No expenditure on account of TA/DA will be borne by DPIIT.
 - v. Excess Baggage: The officer will be carrying GI products for the purpose of display and for handing over as mementos to international delegates, which will be contributing to the excess baggage. The expenditure for the same will be debitable to the Head 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25.
 - vi. The officer will submit a report after completion of program.
- 4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This issues with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 241 dated 08/05/2024 of File No. P-24039/78/2022-IPR-VI (Comp No. 68670).

(**Deepak Kumar**) Assistant Director

To:

The Pay & Accounts Officer (PAO), DPIIT, Udyog Bhawan.

Copy to:

- 1. The Head of Chancery, PMI, Geneva, hoc.genevapmi@mea.gov.in
- 2. Dr. Rajesh Sharma, Counsellor, PMI, Geneva, Email: eco.genevapmi@mea.gov.in
- 3. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
- 4. The Joint Secretary (Central Europe Division), MEA, Jawaharlal Nehru Bhawan, New Delhi.
- 5. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
- 6. Mr. Sukhdeep Singh, Deputy Controller, O/o CGPDTM
- 7. PSO to SIPP/ Sr. PPS to AS(HP)
- 8. PS to CGPDTM
- 9. Fin-II Section for uploading in FVMS/Protocol Section//Guard File
- 10. Establishment-I, Vanijya Bhawan, New Delhi.